

It is hereby enacted in the Eighth Year of the Republic of India
 follows:—
 1. Short title, extent and commencement.—(1) This Act may be called the Assam Land Revenue Re-Assessment (Amendment) Act, 1957.
 (2) It shall have the like extent as the Principal Act.
 (3) It shall come into force as soon as may be so notified by the Government.
 2. Amendment of Section 2 of Assam Act VIII of 1936.—
 Clause (XI) of Section 2 of the Principal Act shall be substituted by the following, namely:—
 "Town land means any land within an area defined or declared to be a municipality or notified area under the Assam Municipal Act, 1927 (Assam Act I of 1927) and any other land which the State Government may declare under the Assam Land and Revenue Regulation, 1936 (Regulation I of 1936) to be town land."
 3. Amendment of Section 11 of Assam Act VIII of 1936.—
 (1) In sub-section (2) of Section 11 of the Principal Act, the words "and 1407" shall be substituted by the words "and 1407 and 1408" respectively.
 (2) The following proviso shall be substituted by the following, namely:—
 "Provided that for the purpose of applying this sub-section any land which, in the opinion of the State Government, had, immediately before the commencement of this Act, been held by a person or persons, or any village which were holding at the time of the last assessment shall be let out to auction and the limitation thereon in sub-section (2) shall not apply to such lands."

The 2nd September 1957

No.LJL.40/56/20.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 31st August 1957)

ASSAM ACT XIV OF 1957

THE ASSAM LAND REVENUE RE-ASSESSMENT (AMENDMENT) ACT, 1957

(Passed by the Assembly)

[Published in the Assam Gazette, dated the 11th September 1957]

An

Act

to amend the Assam Land Revenue Re-Assessment Act, 1936

Preamble.—WHEREAS it is expedient to amend the Assam Land Revenue Re-Assessment Act, 1936 (Assam Act VIII of 1936), hereinafter called the Principal Act in the matter hereinafter appearing ;

It is hereby enacted in the Eighth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Land Revenue Re-Assessment (Amendment) Act, 1957.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

2. Amendment of Section 2 of Assam Act VIII of 1936.— Clause (XI) of Section 2 of the Principal Act shall be substituted by the following, namely:—

“town land means any land within an area declared or deemed to be a municipality or notified area under the Assam Municipal Act, 1923 (Assam Act I of 1923) and any other land which the State Government may declare under the Assam Land and Revenue Regulation, 1886 (Regulation I of 1886) or under the provisions of this Act, to be town land”.

3. Amendment of Section 11 of Assam Act VIII of 1936.—

(1) In sub-section (2) of Section 11 of the Principal Act, the figures “24” and “40” shall be substituted by the figures “30” and “50” respectively.

(2) The existing proviso under sub-section (2) of Section 11 of the Principal Act shall be substituted by the following, namely:—

“Provided that for the purpose of applying this sub-section, any land which, in the opinion of the State Government had, immediately before the settlement, been held on concessional terms or settled or used for special cultivation or any villages which were immature at the time of the last settlement, shall be left out of account, and the limitations mentioned in sub-section (2) shall not apply to such lands.”

4. Amendment of Section 12 of Assam Act VIII of 1936.—

(1) In sub-section (1) of Section 12 of the Principal Act, the words “assessment group” shall be substituted by the word “village”, and the letters and figures “Rs.12” by the letters and figures “Rs.15”.

(2) In sub-section (2) of Section 12 of the Principal Act for the letters and figures “Rs.12” wherever they occur, the letters and figures “Rs.15” shall be substituted.

(3) The existing explanation under Section 12 shall be substituted by the following proviso, namely:—

“Provided that the concession mentioned in the sub-section (1) above shall not be available for any land which, in the opinion of the State Government had, immediately before the settlement, been held on concessional terms or settled or used for special cultivation.”

5. Amendment of Section 13 of Assam Act VIII of 1936.—

(1) In the proviso (ii) to Section 13 of the Principal Act, after the words “industrial purposes” and before the words “the assessment”, the following shall be inserted, namely:—

“or if the soil of any estate has permanently improved or deteriorated through causes beyond the control of the settlement holder”.

(2) At the end of the existing provisos to Section 13 of the Principal Act the following new proviso shall be added, namely:—

(iii) that, if, after the expiry of every fifteen years, the average level of prices of Agricultural produce for the last fifteen years has, in the opinion of the State Government changed by more than 25 per cent from the average price level of the period of fifteen years preceding the last

fifteen years, then the assessment may be revised at any time after the expiration of the last fifteen years by increasing or reducing the assessment according as the prices rise or fall, in the manner set out below :—

Changes in prices	Changes in Land Revenue
(a) Upto 25 per cent	Nil.
(b) Above 25 per cent and but not above $31\frac{1}{4}$ per cent.	$3\frac{1}{8}$ per cent.
(c) Above $31\frac{1}{4}$ per cent but not above $37\frac{1}{2}$ per cent.	$6\frac{1}{4}$ per cent.
(d) Above $37\frac{1}{2}$ per cent but not above $43\frac{3}{4}$ per cent.	$9\frac{3}{8}$ per cent.
(e) Above $43\frac{3}{4}$ per cent	$12\frac{1}{2}$ per cent.

6. Amendment of Section 20 of Assam Act VIII of 1936.—

(1) In sub-section (2) of Section 20 of the Principal Act for the letters and figures "Rs.12" the letters and figures "Rs.15" shall be substituted and for clauses (a), (b) and (c) the following shall be substituted, namely :—

"the enhancement shall be effected gradually by triennial increments each not exceeding 25 per cent of the total enhancement :

Provided that in any case in which the enhancement exceeds 400 per cent of the old revenue, the case shall be referred to the State Government for orders."

(2) In sub-section (3) of Section 20 of the Principal Act the letters and figures "Rs.12" wherever they occur shall be substituted by the letters and figures "Rs.15".

7. Amendment of Section 26.—In Section 26 of the Principal Act, the comma after the words "This Act" shall be substituted by a full stop and the remaining part of the section deleted.

P. C. DAS,
for Secy. to the Govt. of Assam, Leg. & Judl. Deptt.